Regulations, 1974, under clause (5) of article 320 of the Constitution

II A copy each (in English and Hindi) of the following Notifications of the Cabinet Secretariat (Department of Personnel and Administrative Reforms) —

(i) Notification G S R No 948, dated the 23rd August, 1974, publishing a corrigendum to Government Notification G S R No 660, dated the 29th June, 1974

(ii) Notification G S R. No 977, dated the 29th August, 1974, publishing a corrigendum to Government Notification G S R No 270 dated the 16th March, 1974

Notifications of the Ministry of Communications (Posts and Telegraphs Board)

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA) Sir, I beg to lay on the Table, under sub section (5) of section 7 of the Indian Telegraphs Act, 1885, a copy each (in English and Hindi) of the following Notifications of the Ministry of Communications (Post and Telegraphs Board) —

(i) Notification G S R No 1036 dated the 5th September, 1974 publishing the Indian Telegraph (Eighth Amendment) Rules 1974

(ii) Notification G S R No 1132 dated the 19th October, 1974 publishing the Indian Telegraph (Ninth Amendment) Rules 1974

Annual Report (1972-73) of the Coal Board, Calcutta

ऊर्जा मंत्रालय में उपमंत्री (प्रो० सिद्धेश्वर प्रसाद) श्रीमन्, मैं 1972-73 वर्ष के लिए कोयला बोर्ड, कलकत्ता के वार्षिक प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रख रहा हूं

Ministry of Finance (Department of Revenue and Insurance) Notification

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification No 152/74 CE, dated the 20th November, 1974, providing for incentive excise rebate to sugar factories which had gone into production for the first time in 1971-72, together with an Explanatory Memorandum thereon

Note on WHO-I.C.M.R. Project on Genetic Control of Mosquitoes

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A K M ISHAQUE). Sir, I beg to lay on the Table a copy of the Note on WHO-I C M R Project on Genetic Control of Mosquitoes

---

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported steep fall in the price of cotton

श्री भैरों सिंह शेखावत (मध्य प्रदेश) श्रीमन्, मैं आपकी आज्ञा से वाणिज्य मंत्री का ध्यान इस समाचार की ओर दिला रहा हूं कि कपास के मूल्य में तेजी से गिरावट के फलस्वरूप पंजाब, हरियाणा, राजस्थान, गुजरात और महाराष्ट्र में घबराहट में उसकी बिक्री की जा रही है, जिसका कपास उत्पादकों तथा वस्त्र उद्योग में लगे मजदूरों पर प्रतिकूल प्रभाव पड़ रहा है।

[**Mr. Deputy Chairman** in the Chair]

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI V P SINGH) Mr Deputy Chairman, Sir, some Hon'ble Members have drawn Government's attention to the reported decline in prices of cotton in Punjab Haryana, Rajasthan, Gujarat and Maharashtra resulting in distress sales which have adversely affected cotton growers and the labour engaged in the textile industry

Government are keen to ensure that growers receive fair prices for their cotton and that the production of cotton con-

[Shri V P Singh]

tinues to increase in accordance with the Fifth Plan targets At the same time, it is needless for me to emphasise that high prices of raw cotton will inevitably lead to highest prices of yarn and cloth affecting consumers at home, including the economically weaker sections as well as the competitive status of our cotton textiles in export markets

As Hon'ble Members may be aware, the Agricultural Prices Commission goes into the cost of inputs of various agricultural commodities including cotton and recommends support prices For 1972-73 cotton year, the minimum support price for the basic variety, *viz*, Punjab American 320-F, was Rs 142 per quintal of kapas For 1973-74 season, the recommended support price was Rs 170 per quintal for the same variety As against this, average market prices prevailing in the 1972-73 and 1973-74 season were Rs 225 per quintal and Rs 290 per quintal respectively Kapas prices thus registered a sharp increase of about 26 5 per cent in the 1973-74 season over 1972 73 levels

It is understood that prices of kapas of 320-F variety in Punjab, Haryana and Rajasthan markets are presently ruling between Rs 280—Rs 320 per quintal Though these prices represent a decline as compared to the peak levels reached in August, 1974 they are on the average still higher than in the corresponding period last year So far as Maharashtra is concerned, Hon'ble Members may be aware that there is a scheme of monopoly procurement of cotton in Maharashtra since 1972-73. For the current season, the guaranteed prices announced by Government of Maharashtra are on the average 30 per cent higher than in the preceding season, for the fair average quality Under the scheme of monopoly procurement, the possibility of distress sales by farmers appears rather remote As far as Gujarat is concerned, the new crop is yet to arrive in the market

Honb'le Members will appreciate that the price levels for cotton are influenced significantly by the level of purchases by trade and mills In the last few weeks there has no doubt been some decline in buying interest, due to some accumulation of yarn and cloth Anti-inflationary measures such as the credit squeeze and consumer resistance against high prices have had an impact on the level of effective domestic demand Export markets have also been considerably depressed in recent months Some cotton textile mills had reacted to this situation by closing their third shifts, with attendant hardship on the Labour Government have taken cognisance of this situation and will take all possible measures to see that production and prices are stabilised at reasonable levels in the interests of the consumer Several mills have already reduced their ex-mill prices to clear stocks Efforts are being made to push up exports inspite of adverse international conditions We are reasonably confident that as a result of these efforts favourable conditions will be restored shortly in the textile industry and the instability both in cotton prices and the tempo of production will be largely overcome

Having said all this, however, Mr Chairman, I would like to assure you that I am fully conscious of the expectations of the cotton growers and would like to ensure a climate in which their productive efforts do not go unrewarded While doing so the twin objectives of providing fair prices to the growers on the one hand and making yarn and cloth available at reasonable prices on the other, would have to be borne in mind Our view is that the Cotton Corporation of India can play a positive role in this direction The size and scope of the Corporation's activities will, however, have to be determined by a number of considerations such as the availability of funds and the necessary infra-structure for this purpose At the same time, nothing that is done by Government or its agencies should result in any inflationary impact which will run counter to Government's general objectives of holding down the prices, especially of basic commodities Against this background, we are carefully assessing the

present situation and subject to availability of funds that can be made available to the Cotton Corporation of India, we are considering a carefully monitored purchase operation consistent with the overall national interest

Thank you, Sir

श्री भैरों सिंह शेखावत : श्रीमन्, जिस प्रकार का वक्तव्य माननीय मंत्री महोदय ने दिया है, मैं ऐसा समझता हूं कि किसानों की दृष्टि से इससे ज्यादा बेग और निराशाजनक कोई भी वक्तव्य नहीं हो सकता । माननीय मंत्री महोदय कन्ज्यूमर के इन्टरेस्ट की भी चिन्ता कर रहे हैं, ग्रोअर के इन्टरेस्ट की भी चिन्ता कर रहे हैं, लेकिन मेरी जानकारी के अनुसार न उन्हें कन्ज्यूमर के इन्टरेस्ट की चिन्ता है, न उत्पादक के इन्टरेस्ट की चिन्ता है बल्कि उनको ट्रेडर्स और टैक्सटाइल मिल्स के मालिकों के इन्टरेस्ट की चिन्ता है । अगर किसानों की चिन्ता का प्रश्न होता तो मैं समझता हूं कि सरकार बहुत पहले ही इस बात का निर्णय कर लेती कि काटन कारपोरेशन आफ इण्डिया की मार्फत हमें किस-किस क्षेत्र से कितनी कपास खरीदनी है, लेकिन जैसा वक्तव्य दिया गया है उससे यह स्पष्ट है कि अभी भारत सरकार ने इस प्रकार का कोई निर्णय नहीं लिया है कि कितनी मात्रा में कपास किस क्षेत्र से खरीदी जायगी । उपसभापति महोदय, मैं माननीय मंत्री महोदय की जानकारी के लिए कहना चाहूंगा कि 2 अक्तूबर, 1974 को पंजाब के मुख्य मंत्री ने भारत सरकार को इस बात की सूचना दी थी कि यदि काटन कारपोरेशन आफ इण्डिया कपास खरीदने के लिए मार्केट में जल्दी नहीं आया तो काश्तकारों की ओर से डिस्ट्रेस सेल होगी और काश्तकारों का ट्रेडर्स द्वारा भयंकर शोषण किया जायगा । उस समय उन्होंने यह भी धमकी दी कि यदि काटन कारपोरेशन आफ इण्डिया मार्केट में नहीं आता तो पंजाब सरकार को मानोपोली प्रोक्योरमेन्ट की इजाजत दी जाय । भारत सरकार की तरफ से इस पर भी कोई रेस्पोन्स नहीं मिला । इसलिए 15 नवम्बर को, जैसा कि हिन्दुस्तान टाइम्स में छपा है, पंजाब के डिपुटी मिनिस्टर श्री बलराम ने यह कहा कि लास्ट इयर जो कपास की कीमत 425 रुपए प्रति क्विन्टल थी वह घट कर 325 रुपए प्रति क्विन्टल हो गई । उन्होंने यह भी कहा कि पंजाब सरकार ने जो कास्ट आफ प्रोडक्शन केलकुलेट किया है उसके आधार पर रेमुनरेटिव प्राइस 450 रुपये प्रति क्विन्टल होनी चाहिए । उन्होंने फाइनेंस मिनिस्टर को टेलीफोन किया और डिस्ट्रेस सेल के बारे में जानकारी दी और जैसा समाचार-पत्रों में छपा है, फाइनेंस मिनिस्टर ने एश्योरेंस दिया कि यदि कामर्स मिनिस्टर से उनके पास सीधे प्रपोजल आता है तो निश्चित रूप से वित्त मंत्रालय सहानुभूति के साथ इस प्रश्न पर विचार करेगा । 11 नवम्बर को श्री प्रकाश सिंह बादल के नेतृत्व में एक काटन ग्रोअर्स का डेपुटेशन श्री चट्टोपाध्याय से मिला था । मैं भी उसमें शामिल था । उस समय श्री चट्टोपाध्याय ने कहा कि मैंने फाइनेंस मिनिस्टर को इस सम्बन्ध में लिखा हुआ है कि जब तक काटन कारपोरेशन आफ इण्डिया को रुपया नहीं मिलेगा, तब तक काटन कारपोरेशन मार्केट में नहीं आ सकता । अब यह बात मेरी समझ में नहीं आती कि 11 नवम्बर को वे कह रहे हैं कि मैंने फाइनेंस मिनिस्टर को लिखा हुआ है और 15 नवम्बर को फाइनेंस मिनिस्टर बलराम को यह कहते हैं कि कामर्स मिनिस्टर से कोई प्रपोजल आएगा तो निश्चित रूप से सहानुभूति के साथ उस पर विचार किया जाएगा । साथ ही डिस्ट्रेस सेल का कारण क्या बना ? 24 अक्तूबर, 1974 को हरियाणा के मिनिस्टर श्री भजन लाल को श्री चट्टोपाध्याय से बातचीत हुई और चट्टोपाध्याय ने स्पष्ट रूप से उनसे कह दिया कि हमारे ऊपर रिजर्व बैंक की तरफ से जो सीलिंग मुकर्रर की हुई है, जो क्रेडिट-फ्रीज की हुई है, उसके कारण हमारे पास कुछ है नहीं और जब तक वित्तीय स्थिति इस लायक नहीं होगी काटन कारपोरेशन इस वर्ष मार्केट में नहीं आएगा । जिस दिन से उन्होंने यह कहा और यह समाचार समाचार-पत्रों में प्रकाशित हुआ, उस दिन से प्राइसेज डाउन होना शुरू हो गई और ट्रेडर्स और टैक्सटाइल मिल्स के मालिक मार्केट में आकर उसे खरीदने के लिए तैयार हो गए । ऐसी स्थिति में भारत सरकार को काटन कारपोरेशन की मार्फत बहुत पहले निर्णय करना चाहिए था । काटन कारपोरेशन की स्थापना 21 जुलाई, 70 को हुई थी और इस कारण से हुई थी कि काश्तकारों को रेमुनरेटिव प्राइस मिले और ट्रेडर्स जो मिडिलमैन के रूप में उनका एक्सप्लाइटेशन करते थे वह न हो सके और कन्ज्यूमर को सस्ता कपड़ा मिल सके । जहां कन्ज्यूमर का प्रश्न आता है, माननीय

[श्री भैरों सिंह शेखावत]

मन्त्री जी ने सहानुभति तो बहुत प्रकट की है, लेकिन मै दावे के साथ कहता हू कि हिन्दुस्तान की कोई टैक्सटाइल मिल नहीं है जिसका आपने कास्ट-एकाउ टिंग किया हो और जब तक टैक्सटाइल मिल का कास्ट-एकाउ टिंग नही होगा कोई व्यक्ति इस निर्णय पर नही पहुच सकता कि कपास किस भाव से खरीदी थी और कपडे का उत्पादन किस भाव से हुआ है । ये टैक्सटाइल मिल्स के मालिक सरकार को प्रभावित कर रहे है कि किसी प्रकार से भी हमारा कास्ट-एकाउन्टिंग न हो । मै यह भी कहना चाहता हू, उपसभापति महोदय, कि माननीय मत्री महोदय ने कहा कि प्रोडक्शन बढ रहा है, लेकिन आपके ही आकडो के आधार पर मैं कहता हू कि जब से काटन कारपोरेशन आफ इण्डिया मार्केट मे आया उत्पादन गिरा है । 1970-71 मे सी०सी०आई० के सामने इनफ्रा-स्ट्रक्चर तैयार करने का प्रश्न था और बाकी व्यवस्था करने का प्रश्न था, इसलिए वह ज्यादा खरीद नही कर सका । लेकिन 1971-72, 1972-73, 1973-74 के आकडे देखे तो पता चलेगा कि 1971-72 मे 65 लाख, 1972-73 मे 54 लाख, 1973-74 मे 60 लाख बेल्स का उत्पादन हुआ है । इस वर्ष के आकडे मेरे पास है । उनके आधार पर मै कह सकता हू कि कपास का उत्पादन घट रहा है । इसका उत्पादन घटने का सबसे मोटा कारण यह है कि भारत सरकार उनको रिम्युनरेटिव प्राइस नही देती, भारत सरकार उनकी कास्ट आफ प्रोडक्शन नही देती । बडे-बडे ट्रेडर उनका ऐक्सप्लायटेशन कर रहे हैं, भारत सरकार उसको नही रोक पाई । इसलिए कपास के एरिया मे धीरे-धीरे कमी आती गई और कपास की पर एकड ईल्ड मे कमी होती जा रही है । इसलिए मैं सरकार से यह कहना चाहूगा कि किसानो को रेम्युनरेटिव प्राइस न मिलने के कारण कपास का उत्पादन घट रहा है और भारत सरकार को ज्यादा से ज्यादा इम्पोर्ट करना पड रहा है ।

मैं यह भी कहना चाहूगा कि प्रश्न केवल इतना ही नही है । महाराष्ट्र ने मोनोपोली प्रोक्योरमेन्ट किया है । मैं अकोला गया था वहा किसानो का सम्मेलन आ था । आप ताज्जुब करेंगे कि बाजार मे और सरकार ने जो भाव फिक्स किये थे उनमे डेढ सौ रुपया प्रति बेल का अन्तर चल रहा है । अगर क्विन्टल के हिसाब से ले तो महाराष्ट्र मे 150 रुपये से 80 रुपये तक का अन्तर 1-1 क्विन्टल म चल रहा है । आपने मोनोपोली प्रोक्योरमेन्ट किया, भारत सरकार भी खरीद रही है, लेकिन मै आपसे यह जानकारी चाहूगा और इस सदन को भी जानकारी देना चाहूगा कि ये खरीदी कपास सीधे टैक्सटाइल मिलो को नही बेचते । कास्ट एकाउन्टिंग की कमी के अलावा सरकार कपास टैक्सटाइल मिल्स को नही बेचती है ट्रेडर्स को बेचती है । सरकार ने मिल्स को केवल 3 लाख बेल्स बेची हैं और प्राइवेट ट्रेडर्स की मार्फत 5 लाख बेल्स बेची हैं । उन 5 लाख बेल्स जो टैक्सटाइल मिल्स को प्राइवेट ट्रेडर्स ने बेचा वह सवाई कीमत पर बेचा है । आपका जो यह परपज है कि टैक्सटाइल मिल्स को सस्ता कपास मिले, उसके बाद कन्ज्यूमर्स का इन्टरेस्ट सेफगार्ड किया जाय, वह हो नही रहा है । मै सरकार से यह पूछना चाहता हू कि काटन कारपोरेशन आफ इण्डिया ने और महाराष्ट्र मे मोनोपोली प्रोक्योरमेन्ट करने के बाद जितनी भी कपास खरीदी गई है, यह प्राइवेट ट्रेडर के माध्यम मे कैसे बेची गई ?

(Time bell rings)

मैं सूक्ष्म मे ही कह रहा हू । इसलिए मै यह कहना चाहता हू कि आप यहा गवर्नमेन्ट की तरफ से खरीद करते है, दूसरी तरफ प्राइवेट ट्रेडर को सस्ते दाम पर दे रहे हैं । अभी आपने डिसीजन लिया है 30-4-74 को जिसके अनुसार जो भी आप काटन खरीदेंगे, टैक्सटाइल मिल्स को कास्ट प्राइस पर देना चाहेंगे । कास्ट प्राइस पर थोडा सा कमीशन लेकर मिलो को देने की आपने व्यवस्था की है । यदि टैक्सटाइल मिलो को कास्ट प्राइस पर काटन देते तो कास्ट प्राइस पर जो कपडा उत्पादन होता है उसकी भी कीमत उसी हिसाब से होनी चाहिए । उसी के आधार पर इनका कपडा भी मिलेगा, मैं समझता हू कि सरकार ने अभी तक इस प्रकार की कोई व्यवस्था नही की है । इसलिए मैं कहना चाहता हूं कि एक तरफ हिन्दुस्तान की सरकार लेवी जबरदस्ती लगाती है, गेहू डण्डे के जोर पर लेना चाहती है, खरीफ की फसल डण्डे मार कर लेना चाहती है, लेकिन पंजाब, राजस्थान, हरियाणा मे कपास बेचने के लिए किसान तैयार बैठे है, वहा उसको खरीदना कोई नही चाहता है । महाराष्ट्र

के काश्तकार जिसके प्रति एकड़ उत्पादन व्यय बढ़ गया है वह उसकी पूरी कीमत लेना चाहता है, उनको कम कीमत के ऊपर डण्डे मार कर उनसे वसूल किया जाता है। इससे न तो कन्ज्यूमर का इन्टरेस्ट सर्व होगा न गवर्नमेन्ट का इन्टरेस्ट सर्व होगा।

मुझे ऐसा लगता है कि भारत सरकार की टक्सटाइल मिलों की और काटन कारपोरेशन की मिली भगत है जिसके कारण किसानों का शोषण किया जा रहा है। लेकिन मैं सरकार को चेतावनी देना चाहता हूं कि यदि सरकार ने मार्केट में आकर जल्दी से जल्दी काटन खरीदने की कोशिश नहीं की तो किसान चुनौती देकर ऐसी समस्याएं उनके सामने खड़ी कर देंगे कि या तो मरो या सरकार से संघर्ष करते हुए मरो। इसलिए मैं सरकार को सावधान करना चाहूंगा कि आपने बड़े-बड़े पूंजीपतियों की मदद की है, उनको पैसा मिल रहा है, उनको कल-कारखाने खोलने के लिए पैसा मिल रहा है। मोदी रबड़ को भारत सरकार ने लगभग 15—20 करोड रुपये की मदद दी है, सभी तरह से उसको सहायता दी है। मैं समझता हूं कि काटन कारपोरेशन आफ इण्डिया का भारत सरकार की तरफ से पैसा मिलता तो निश्चित रूप से काटन कारपोरेशन मार्केट में जाकर कपास की खरीद कर लेता। इसलिए मैं सरकार से फिर पूछना चाहूंगा कि काटन कारपोरेशन के चेयरमैन की ओर से तथा आपके मंत्रालय की ओर से फाइनेंस मिनिस्ट्री को कब लिखा गया। काटन कारपोरेशन को जितने रुपए की आवश्यकता हुई उतना रुपया देने के लिए वित्त मंत्रालय द्वारा कब मना किया गया। यह स्थिति क्या है? किस समय तक काटन कारपोरेशन मार्केट में चली जाएगी, यह बता दें।

दूसरा प्रश्न यह है कि जो भी आपने कपास खरीदा है प्राइवेट ट्रेडर्स को क्यों दी, टैक्सटाइल मिल को क्यों नहीं दी? तीसरा प्रश्न यह है कि आपने जो अप्रैल में डिसीजन लिया है कि हम कास्ट प्राइस पर काटन टैक्सटाइल मिल को देंगे उसके बेसिस पर जो उत्पादन मूल्य होगा उस उत्पादन मूल्य को निर्धारित करने और जांच करने के लिए भारत सरकार ने क्या व्यवस्था की है? इन तीन प्रश्नों का उत्तर मैं चाहता हूं।

SHRI V P SINGH Mr Deputy Chairman, Sir, the hon. Member has raised very important points and I share his concern about the welfare of the growers. It has been the concern of our Government that the growers get a fair price, that the interest in cultivation of cotton continues and that production increases But at the same time we are faced with the necessity of competing in the international market and we are facing stiff competition on that account, particularly now we are facing competition from South Korea, Taiwan, Brazil, and lately Japan which was never a competitor has also entered the market While ensuring the welfare of the grower, we have also to see the consumer at large. And I may point out to the hon. Member that one of the consumers mentioned in the Calling Attention Motion itself is the labourer, the worker, of the textile mills. I do not see how any increase in the price of cotton will help the textile worker Among three factors—the consumer, the export market and the grower—we have to strike a balance And while sharing the concern of the grower we have to make a balanced approach I may draw the attention of the hon. Member that the Government has been aware of the problem of the growers. If he just sees the figures of the support prices—I do not say that prices should prevail on support prices to the last bottom—he will find that in 1972-73, the APC recommended a support price of Rs. 142; in 1973-74 it recommended a support price of Rs. 1-70 which is an increase of 20 per cent over the previous year and in 1974-75 it has recommended a support price of Rs. 195 which is an increase of 27 per cent over the 1972-73 prices. So, it cannot be said that the Government has not been aware of the situation of the growers.

SHRI B. S SHEKHAWAT : The fertiliser cost has gone up.

SHRI V. P. SINGH : It has certainly gone up by 100 per cent. But at the same time, I would draw your attention to one simple calculation, the weighted percentage of the fertiliser in the pro-

[Shri V. P. Singh]

duction of agriculture is 30 per cent, suppose the cost price of a certain commodity is Rs. 3 on three items. And one item costs Re. 1 and the price of that commodity doubles one rupee becomes Rs. 2. It does not mean that the whole cost doubles. The total cost becomes Rs. 4 when one rupee doubles, and the corresponding increase in cost is 33 per cent. So, this kind of calculation has to be done and the Agricultural Prices Commission after such calculation and much discussion fixes up the prices. It is under review and the Government always takes care of it.

I will not elaborate further because the hon. Member has made a long list of important points. I will try to cover about the Cotton Corporation and its funds. About this I would mention that there is a scarcity of funds indeed. In the general context, because of shortage of capital and with the credit squeeze, every organisation, every sector is feeling the pinch. The Cotton Corporation of India has been provided Rs. 10 crores for purchases in 1974-75 for the information of the hon'ble Member.

SHRI N. G. GORAY (Maharashtra) : What is Rs. 10 crores?

SHRI V. P. SINGH : I agree with the sentiment of the hon'ble Member that Rs. 10 crores is less than what it was previously. Previously it was Rs. 37 crores, yet at the same time this has to be seen in the larger context of our national economy.

SHRI N. G. GORAY : I am only suggesting, Sir, that this question is so important not only for the cotton growing States but for the country as a whole that it would be better to have a full discussion on this. Instead of discussing it in such a piecemeal manner it will be much better if a full discussion takes place because it really concerns Punjab, Haryana, Madhya Pradesh, Maharashtra, Karnataka, Gujarat —so many States. The whole thing is in crisis. I would really beg of him to have a full discussion so that really something can be said about it.

DR Z. A. AHMAD (Uttar Pradesh) : I would support the demand for a discussion.

श्री देवराव पाटिल (महाराष्ट्र) : मैं इसका समर्थन करता हू । महाराष्ट्र में कपास नहीं खरीदी जा रही है । काटन कारपोरेशन किसानों से कपास नही खरीद रहा है और किसानों के पास माल पड़ा हुआ है । इसलिए अगर मंत्री महोदय डिस्कशन के लिए तैयार हो तो हम इस मामले पर डिस्कशन कर लें ।

डा० जैड० ए० अहमद : करोड़ों उत्पादक इससे इफेक्टेड हैं । इस पर डिस्कशन होना चाहिए ।

MR. DEPUTY CHAIRMAN : If we go on with the calling attention then with all the names that I have here we will spend at least 1½ hours. Instead we could have a short duration discussion.

SHRI N. G. GORAY : Only Rs. 10 crores has been given to the Cotton Corporation. This is not enough even for one State.

DR. Z. A. AHMAD : This is not enough for Gujarat even.

SHRI V. P. SINGH : I may point out that if the whole body is lean and thin one finger cannot grow fat. So if there is a general cut in economy we will feel the pinch in all sectors. The question of timing of purchases was raised. We are watching the situation. If you see the prices at present though they are below the August prices, they are not below the price prevailing last year.

श्री भैरों सिंह शेखावत : लास्ट ईयर कपास की कीमत 425 रु० थी, लेकिन इस साल 300 रु० हो गई है ।

डा० जैड० ए० अहमद : 170 रु० का फर्क हो गया है ।

श्री राजनारायण (उत्तर प्रदेश) : मैं जानना चाहता हूं कि यह अनावश्यक विवाद क्यों हो रहा

है जहा गरमी दिखानी चाहिए, वहा गरमी दिखाई नही जाती है । आपने काग्रेस की सरकार बनाई हुई है और वही इसका मूल कारण है ।

(*Interruptions*)

SHRI V. P. SINGH : I have the figures for last year The price of Centre Patti in December, 1973 was Rs. 244. In January, 1974 the price for Batinda was Rs. 304, for Maloup it was Rs. 305 and for Fazilka it was Rs. 315.

श्री भैरों सिंह शेखावत : यह आपका ट्रेडर्स सोर्स है या गवर्नमेन्ट का सोर्स है

SHRI V. P. SINGH : Not from Government sources but from the Cotton Textile Corporation itself.

श्री भैरों सिंह शेखावत स्टेटिस्टिक्स कलेक्ट करने का सी० सी० आई० के पास कोई माध्यम नही है । यह तो ट्रेडर्स के सोर्स से मालूम होता है। अभी तक स्टेटिस्टिक्स कलेक्ट करने की आपकी कोई कुलफ्लेज्ड मेकेनिज्म तैयार नही हुआ है । यह सोर्स है किसका ?

SHRI V. P. SINGH : I will come to this issue. Let me at least cover some of the points that you have so exhaustively enumerated.

DR. Z. A. AHMAD : We want the figures for October and November this year and the figures for the corresponding period last year.

SHRI V. P. SINGH : The prevailing prices now are round about Rs. 300 per quantal.

DR. Z. A. AHMAD : What was the price in the corresponding period last year?

SHRI V. P. SINGH : Rs. 240.

DR. Z. A. AHMAD : No. no.

श्री भैरों सिंह शेखावत : यह मेरे पास मिनिस्टर का स्टेटमेंट है, 425 रु० था पिछले नवम्बर में...

(*Interruptions*)

MR. DEPUTY CHAIRMAN : Members should not speak all at the same time.

SHRI V. P. SINGH : Last year's November figures I am giving you. Centre Patti—Rs. 240; Batinda—Rs. 266; Maloup—Rs. 287; and Fazilka—Rs. 275. These were last year's prices. You can compare them with the current prices. They are round about Rs. 300 and above. So we cannot say that the prices have gone down and they are less now than in the corresponding period last year.

श्री भैरों सिंह शेखावत यह बिलकुल ऐसी स्थिति नही है मै समझता हू माननीय मंत्री महोदय ने अपनी प्राइसेज कोट की है । शायद एग्रिकलचरल प्राइस कमीशन की मार्केट प्राइस से कोट की है ।

(*Interruptions*)

SHRI V. P. SINGH : No, these are market prices. (*Interruptions*). If the Member has some information, I will be very happy if he gives us that information.

DR. Z. A. AHMAD : We shall give the prices.

श्री भैरों सिंह शेखावत : अभी पंजाब और हरियाणा दोनों गवर्नमेन्ट्स का स्टेटमेंट है। उसमें बताया गया है कि लास्ट ईयर नवम्बर में 425 रु० क्विंटल भाव था और इस साल है 325। रेम्युनरेटिव्ह प्राइस रखी हैं 450 रु० क्विंटल । यह पंजाब के फिगर्स हैं । हरियाणा के मिनिस्टर श्री भजनलाल ने कहा है पिछले वर्ष इसी महीने 500 रु० क्विंटल था, जो अबकी साल घट कर 325 रु० हो गया है । देसी किस्म का 375 से घट कर 275 रु० हो गया है ।

SHRI A. G. KULKARNI (Maharashtra) : Mr. Deputy Chairman, Sir, may I make a submission? If you are going to give time for the discussion, well and

[Shri A. G. Kulkarni]

good. It is an important subject. But can we not delay the Calling Attention motion? Let Mr. Chattopadhyaya come, because this is a very important subject. With due respect to my friend, Mr. Singh, this is a subject . . .

SHRI RABI RAY (Orissa) : Why is he not here?

SHRI A. G. KULKARNI : He is in the Lok Sabha making statement. What can you do here?

SHRI NIREN GHOSH (West Bengal) : Statement on what? Licence scandal? Then we have to move a privilege motion against Mr. Chattopadhyaya for the statement he made with regard to the licence scandal in this House.

SHRI A. G. KULKARNI : What I am submitting is that he is in the Lok Sabha making a statement on cotton. Mr. Singh has all knowledge and he will give all information. But the point is, Shekhawatji has made certain points. Everybody wants to make some points on which some specific assurances and information have to be given. I will leave it to you, Sir.

MR. DEPUTY CHAIRMAN : We can postpone the discussion on the Calling Attention motion and take it up at 5 O'clock.

SHRI A. G. KULKARNI : That is good.

SHRI NIREN GHOSH : Five O'clock is too late. After lunch hour, we can take it up.

MR. DEPUTY CHAIRMAN : If the discussion on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes is over earlier, we can take it up earlier.

SHRI NIREN GHOSH : After the conclusion of the debate on the Report, we take it up?

MR. DEPUTY CHAIRMAN : Yes, I think that is better. Now, we go on to the other items. Message from the Lok Sabha.

Messages from the Lok Sabha

(I) The Reserve Bank of India (Amendment) Bill, 1974

(II) Nomination of a Member of Rajya Sabha to the Committee on Public Undertakings

SECRETARY-GENERAL : Sir, I have to report to the House the folowing messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha :

(I)

"I am directed to inform Rajya Sabha that the Reserve Bank of India (Amendment) Bill, 1974, which was passed by Rajya Sabha at its sitting held on the 19th February, 1974, has been passed by Lok Sabha at its sitting held on the 18th November, 1974, with the following amnedments:—

Clause 26

1. Page 13, lines 12 and 13, for 'no court inferior to that of a presidency magistrate or a magistrate of the first class', substitute 'no court other than that of a metropolitan magistrate or a judicial magistrate of the first class or a court superior thereto.

2. Page 13, line 15 for '1898' substitute '1973'.

2. I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 121 of the Rules of Procedure and Conduct of Business in Lok Sabha with the reuest that the concurrence of Rajya Sabha in the said amendments be communicated to Lok Sabha."

(II)

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on